

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

C.A. No. 45 of 1991
IN O.A. No. 247 of 1988
~~XXX~~

DATE OF DECISION 2.4.1992

Shri Umakant Mode Petitioner

Shri M.S. Trivedi Advocate for the Petitioner(s)

Versus

Union of India & Ors. Respondent

Shri Akhil Kureishi Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. R.C. Bhatt : Member (J)

The Hon'ble Mr. R. Venkatesan : Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Shri Umakant Kantilal Modi,
1/3786, Soni Falia,
Moti Desai Pole,
Surat.

: Applicant

(Advocate : Shri M.S. Trivedi)

VS.

1. Union of India, through
Shri Raja Sarvodaya,
Central P.W.D.,
Ministry of Urban Development,
Nirman Bhavan,
New Delhi.
2. Shri K.K. Verma,
Executive Engineer (Electrical)
Central Electrical Division,
C.P.W.D. O/s. Shahpur Darwaja,
Jawhar Saw Mill Building,
Shahpur,
Ahmedabad.
3. Shri Chandkkar,
Asst. Engineer (Electrical)
Central Electrical Divn. No.3,
C.W.D. Dak Bunglow,
Fatehganj,
Baroda.
4. Shri Dayal Singh,
Jr. Engineer,
D.P.W.D. (Electrical)
Central Excise Building,
Athwa Line,
Surat.

E Respondents

(Advocate : Shri Akhil Kureshi)

O R A L - O R D E R

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Per : Hon'ble Shri R. Venkatesan

: Member (A)

Heard learned counsel for the applicant and respondents. The learned counsel for the respondents stated that the applicant has been reinstated in service as per the order of the Tribunal. The learned counsel for the

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applicant contends that the backwages ~~is~~ not paid, as ordered by this Tribunal. The learned counsel for the respondents wants six weeks' time to pay backwages as ordered by this Tribunal. The learned counsel for the applicant contends that not only backwages, but also the interest thereon as per the direction of the Tribunal from the date ^{of} to the order of the Tribunal till reinstatement, shall have to be paid. The respondents are directed to pay the backwages with interest as above within six weeks from the date of receipt of this order. The Contempt Application is dismissed.


(R. Venkatesan)
Member (A)


(R.C. Bhatt)
Member (J)

*Ani.